

(5)

24.8.94

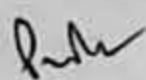
Hon. Mr T.L. Verma JM

Hon. Mr S. Dayal AM

Note for the applicant. The case
is adjourned to 06.10.94 for admission.


AM


JM



6.10.94

Hon. Mr S. Das Gupta, AM

Hon. Mr T.L. Verma, JM

Note for the applicant. On
the earlier occasions also
i.e. on 19.5.94 and 24.8.94
have appeared on behalf
of the applicant. It appears
that the applicant has
lost ~~his~~ interest in pursuing
the case. As such, the case
is dismissed in default.


JM


AM

48(19)
(2+2)
grahar
Aligarh
Requested
for 19.02.94

Diary No 1621/94

Central Administrative Tribunal

Additional Bench At Allahabad

Date of Receipt 15.04.94

by Post

Date of Receipt

by Post

Dy Registrar

Ash

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL
BENCH ALLAHABAD

ORIGINAL APPLICATION NO. 625 OF 1994

(Under Section 19 of CAT Act, 1985.)

(DISTRICT: ALLAHABAD)

1. Sri Awadhesh Kumar Singh, Son of Sri U.P. Singh, R/O-Plot No.- 112B, Brij Enclave Colony, Sunderpur, Varanasi, 221005.
2. Sri Sanjay Kumar, Son of Sri Sadho Pandey, R/O Village- Kataria, Post- Zamania, District- Ghazipur.
3. Sri Avinash Chandra Pandey, Son of Sri P.S. Pandey, R/O P-IV/453, 2-Park Road, C.M.O. Campus, Allahabad- 21001.

----- Applicants.

VERSUS

1. Union of India, through Ministry of Grievance And Pension Department New-Delhi.
2. Union Public Service Commission, Shahjahanpur Road, Dhaulpur House, New-Delhi, through its Secretary.

Awadhesh Kumar Singh

Sanjay Kumar

----- Respondents.

24/4